

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 403/2018 in
O.A. No. 15/2016
M.A. No. 5192/2018

The 18th day of January, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Smt. Indra Saxena,
W/o late Shri J.P. Saxena
R/o 10, Shiv Vihar, Avadhपुरi,
Agra (UP).

.. Petitioner

(By Advocate : Shri Yogesh Sharma with Ms. Sonika Gill)

Versus

1. Sh. R.K. Kulshreshta,
General Manager,
Northern Railway,
Baroda House, New Delhi

2. Sh. Mukul Kumar
Chief Commercial Manager/PM
IRCA, IRCA Reservation Complex
State Entry Road, New Delhi.

.. Respondents

(By Advocate: Shri Shailendra Tiwary with Shri A.K. Srivastava)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, the learned counsel for the respondents, while producing a Pension Payment Order granting Rs.1275/- Monthly Compassionate Allowance, prays for dismissal of the CP.

2. Learned counsel for the petitioner has no objection for the same.

3. Accordingly, the CP is closed and notices are discharged. However, the petitioner is at liberty to avail her remedies, in accordance with law, if she is still having any other grievances.

4. In view of compliance of the orders of this Tribunal, personal presence is dispensed with and, accordingly, the MA stand disposed of. No costs.

(ARADHANA JOHRI)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Jyoti /